

Government says that that aspect of the matter is under examination. Why should this action take a second place? That point has not been answered.

And then, Sir, it is really a very dangerous theory that the hon. Minister had propounded that action against the smuggling could be taken only under Art. 352 and not under Art. 360. Because, Article 352 is related to the security of India or any part thereof. Now, are we being asked to interpret the action against the smuggling to be related to the safety and security of India or of any part thereof? I really do not know why the hon. Minister has propounded this dangerous theory that this action could be taken only under proclamation of emergency under Article 352, because, that relates to war or disturbance and that does not relate to anything of the kind like the economic offences.

SHRI C. SUBRAMANIAM: As far as the first part is concerned, the person can easily disappear. As far as property is concerned, they cannot take away the properties.

Regarding the second point which the hon. Member raised, I am sure, the hon. Member is aware that armed invasion alone is not the manner in which the security of the country is threatened. Chile is an example where even without an invasion, we find, the security of the State can be threatened.

With these words I move.

MR. CHAIRMAN: Now the question is:

"That the Bill, as amended, be passed."

The motion was adopted.

18.04 hrs.

RESOLUTION RE GROWTH OF FASCISM IN THE COUNTRY—contd.

MR. CHAIRMAN: We will now take up Non-official Business.

SHRI SHYAMNANDAN MISHRA (Begusarai): It is already 6 o'clock. It is past six now.....

श्रीमती सुभद्रा जोशी (चांदनी चौक) : सभापति महोदय, मेरी तजवीज है कि यह जो प्रस्ताव माननीय श्यामनन्दन मिश्र का है बहुत आवश्यक प्रस्ताव है। मेरा ऐसा सवाल है कि इस का समय बहुत कम है। इसलिये आधे घंटे इस का समय और बढ़ा दिया जाए।

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHURAMAIAH): Extend it by half an hour.

श्री मुहम्मद जमीलुर्रहमान भंडार साहब : मैं एक घंटे की तजवीज रखता हूँ।

श्री रामावतार शास्त्री (पटना) : सभापति जी, मेरा भा सभावन है, मुझे भी बोलने का मौका दिया जाय।

SHRI H. N. MUKERJEE (Calcutta-North-East): My resolution immediately follows the resolution of Shri Shyamnandan Mishra. Would I have a direction from the House that my Resolution would be protected to be taken up the next day?

SHRI SHYAMNANDAN MISHRA: Yes, yes.

सभापति महोदय : : तो मैं यह समझूँ कि हाउस की राय यह है कि आधा घंटा

[सभापति महोदय]

माननीय ध्यामनन्दन मिश्र के रिजॉल्यूशन को अंगी दे दिया जाय ।

श्री इयाननन्दन मिश्र : हज़ूर, मैं आप की इजाजत चाहता हूँ कि मैं दूसरे दिन इस के बारे में कहूँ क्योंकि आज टाइम बहुत हो चुका है ।

सभापति महोदय : अब हम आज की कार्रवाई समाप्त करते हैं । माननीय सदस्य का प्रस्ताव अगली बार लिया जायगा ।

18 06 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, December 9, 1974 | Agrahayana 18, 1896 (Saka).